- (b) if so, the total amount to be spent thereon:
- (c) whether there is any scheme for modernisation of mines; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI BASAVARAJ PATIL): (a) and (b). Modern equipments for use in mines are imported by various public sector undertakings. Of the six public sector undertakings under the Department of Mines, Bharat Gold Mines Limited, Hindustan Copper Limited and Hindustan Z-inc Limited have proposed to import equipments during the current financial year to the tune of Rs. 432.48 Lakhs, Rs. 79.89 Lakhs and Rs. 3436 Lakhs respectively. Further, Bharat Gold Mines Limited and Hindustan Zinc Limited have future plans for importing such equipments to the tune of Rs. 900 Lakhs and Rs. 338 lakhs respectively.

(c) and (d). Modernisation of mines is aimed at optimum exploitation of the mineral deposits and improvement of productivity and safety with due attention to conservation and safeguarding environment and ecology. This is achieved through computerised mine planning and design, faster mine construction, improved mining methods, use of modern equipment and environment management plans.

Pending Cases and Vacancies of Judges in Supreme Court and High Courts

SHRI HARI KEWAL PRASAD: 343. SHRI SHANKERSINH

VAGHELA: DR. A.K. PATEL:

SHRI MANDHATA SINGH: **JANARDHANA** SHRI POOJARY:

PROF. K.V. THOMAS:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending in the Supreme Court and High Court as on 15 December, 1990, category-wise and Courtwise:
- (b) the steps taken by the Union Government to tackle the problem of arrears in the Supreme Court/High Courts;
- (c) the number of vacancies of judges in the Supreme Court/High Courts as on 15 December, 1990, Court-wise and the date from which these have been lying vacant;
- (d) the steps being taken to fill up the vacant posts of Judges;
- (e) whether Government propose to raise the strength of Judges of the Supreme Court and various High Courts in view of the increased litigation; and
 - (f) if so, the details thereof?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAMSWAMY): (a) The available information is given in Statement-I below.

- Besides increasing the Judge strength, various steps viz; grouping of cases involving common question of law, constitution of specialised benches, etc. have been taken by the Government from time to time. The recommendations contained in the Report of the 3 Chief Justice' Committee constituted by the Government to study the problem of arrears in Courts and to suggest measures have been forwarded to all the concerned State Governments, Central Ministries and High Courts.
- The information is given in Statement-II and III below.
- (d) All possible efforts are made by the Government to complete expeditiously the consultative process envisaged in Articles

124 (2) and 217 (1) of the Constitution to fill up the vacancies of Judges in the Supreme Court and the High Courts respectively.

(e) and (f). The authorised strength of Judges of the Supreme Court was raised

from 18 to 26 (including the Chief Justice of India) with effect from 9.5.86. It has been decided to create 63 new posts of Judges/Addl. Judges in different High Courts. The High Court-wise break-up is given in the Statement-II below.

STATEMENT-I

Pendency of cases in Supreme Court and High Courts

SI. No	o. Name of the Court	No. of cas	es pending as on 31.10.90
1	2		3
1.	Supreme Court	44,500	(Regular hearing matters)
		1,45,150	(Admission and Miscellaneous matters including both civil and criminal)
Sí. No.	High Court	Civil	Criminal
		(H	As on 30.6.90)
1	2	3	4
1.	Allahabad	405465	94283
2.	Andhra Pradesh	76387	1993
3.	Bombay	144284	12170*
4.	Calcutta	184431	16494*
5 .	Delhi	104205	5290*
6.	Guwahati	18084	3461
7.	Gujarat	68359	10279
8.	Himachal Pradesh	11164	2412
9.	Jammu & Kashmir	38518	3581*
10.	Kamataka	85714	3605

221 V	Vritten Answers	PAUSA 7, 1912, (SAKA)	Written Answers 222
SI. No.	High Court	Civil	Criminal
		(A	s on 30.6.90)
1	2	3	4
11.	Kerala	75343	3304
12.	Madhya Pradesh	43515	21417
13.	Madras	198235	26182*
14.	Orissa	27112	4366
15.	Patna	49456	17401*
16.	Punjab & Haryana	82195	11730
17.	Rajasthan	78927@	
18.	Sikkim	56	Nil
•	Pendency as on 31.12.	1989	

[@] Category-wise break-up not available

STATEMENT-I

Si.A	Si.No. High Court	Sa	Sanctioned strength	ength	Ac	Actual Strength	tth		Vacancies		Мөм	New posts agreed	reed
		Pmt. Judges	Addl. Judges	Tota/	Pmt. Judges	Addi. Judges	Tota/	Pmt. Judges	Addi. Judges	Total	Pmt. Judges	Pmt. Addl. Judges Judges	Total
-	2	8	4	5	9	7	8	6	10	11	12	13	14
- -	Allahabad	22	. LC	09	54	•	54	-	S	9	15	2	17
٥į	Andhra Pradesh	24	8	56	21	•		2	က	8	w	•	•
က	Вотрау	42	12	24	41	6	49	8	ო	ις	•	60	ω
4	Calcutta	45	-	46	43	-	44	8	•	2	•	4	4
'n	Delhi	25	8	27	52	•	52		8	7	•	ဖ	ဖ
ဖ်	Gauhati	5	•	13	2	•	2	-	4	-	4	۵	ဖ
7.	Gujarat	23	7	8	83	7	30	•	•	•	,	•	•
ထ	Himachal Pradesh	sh 5	7	7	တ	7	7		•	•		•	•
တ်	Jammu & Kashmir	nir 7	•	7	7	•	7	•	•	•	-	က	4
6.	Karnataka	28	7	99	27	8	59	-	•	-	•	•	•
Ξ.	Kerala	21	ო	24	21	7	23		-	-	•	•	•
12.	Madhya Pradesh	. 23	7	30	50	4	24	ო	ო	9	,	-	-
<u>6</u>	Madras	56	•	56	98		5 8	,		•	ဖ	•	ဖ

SI.I	SI.No. High Court	San	Sanctioned strength	angth	Ac	Actual Strength	ıtı	_	Vacancies		Nev	New posts agreed	jreed	
	' '>	Pmt. Judges	Addl. Judges	Total	Pmt. Addl. Judges Judges	Addl. Judges	Tota/	Pmt. Judges	Addl. Judges	Total	Pmt. Judges	Pmt. Addl. Judges Judges	Total	1
	2	, es	4	5	9	7	8	6	10	11	12	13	14	/1//2 //
														513
4 .	14. Orissa	12	2	4	=	-	12	-		7	•	,	•	
5.	Patna	35		35	33		33	7	•	~	4		4	.,
16.	16. Punjab & Haryana	r 23	•	23	21		21	7	•	8		ည	2	100/
17.	17. Rajasthan	52	က	25	19	က	22	ო	1	က	•	ო	က	. , , , ,
8 .	18. Sikkim	3	•	3	2	•	2	+	-	-	•	•	•	, , , , , , , , , , , , , , , , , , ,
	Total:	432	48	480	410	31	441	22	17	39	30	33	63	
														•

Supreme Court : Sanctioned strength=26 Actual Strength=24 Vacancies=2

Position as on 15-12-1990

S.No.	High Court	Vacancies		Date from which
		Permanent	Additional	inese are iying vacant
1	2	3	4	5
- -	Allahabad	-	2	15-10-84 (A)
				15-10-84(A)
				15-10-84(A)
				07-02-85(A)
				15-12-90(P)
%	Andhra Pradesh	ဇ	2	26-11-82(A)
				29-11-82(A)
				20-03-90(P)
				16-04-90(P)
				10-07-90(P)
က်	Bombay	2	ဧ	28-9-90(A)
				29-10-90(A)
				—11—90(A)

229	Writ	ten A	nswers		P	AUSA	7, 19	912, (SAKA	()		Writte	en An	s w er:	s 230
Date from which	tnese are lying `√acant		22-10-90(P)	28-10-90(P)	11-11-90(P)	02-12-90(P)	07-11-90(A)	07-11-90(A)	22-02-90(P)	J	J	I	29-11-90(P)	13-08-90(A)	20-11-89(A)
	Additional	4			I		2		I	I	I	I	I	-	Ø
Vacancies	Permanent	3			2		1		-	l	1	1	-	I	m
High Court		2			Calcutta		Delhi		Gauhati	Gujarat	Himachal Pradesh	Jammu & Kashmir	Karnataka	Kerala	Madhya Pradesh
S.No.		1			4		ĸ		ø	7.	æi	ஏ	.	11.	1 2

231	Write	ten Ar	nswers		DE	CEM	BER	28, 1	990		И	/ritten	Answ	vers	232
Date from which	tnese are rying vacant	5	27-07-90(A)	27-07-90(A)	12-08-90(P)	7-09-90(P)	10-12-90(P)	I	21-09-90(A)	28-10-90(P)	05-09-90(P)	15-11-90(P)	31-12-89(P)	27-08-90(P)	30-06-90(P)
	Additional	4						i	-		ſ		I		1
Vacancies	Permanent	8						i	-		2		na 2		က
High Court		2						Madras	Orissa		Patna		Punjab & Haryana		Rajasthan
S.No.		1						13.	14.		15.		16. '		17.

S:No.	High Court	Vacancies		Date from which
		Permanent	Additional	mese are iying vacant
1	2	3	4	5
				08-10-90(P)
				28-11-90(P)
1 8.	Sikkim	**	I	05-01-90(P)
	Total:	22	17	
	Supreme Court	2	1	18-12-89
¥				25-9-90
Note :: (A)= A	Note :: (A)= Additional post (P)=Permanent post	anent post		